

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Miscellaneous Application No.15/2025

In

Original Application No.270/2024

IN THE MATTER OF:

Anil Kumar

....Applicants

Versus

State of Haryana

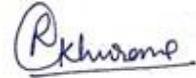
.....Respondents

I N D E X

S. No.	Particulars	Pg. No.
1.	Reply by way of affidavit on behalf of Haryana State Pollution Control Board & District Magistrate, Bhiwani in compliance of order dated 31.01.2025.	1-4

Filed By:

Date: 23.04.2025



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BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
Miscellaneous Application No.15/2025

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Original Application No.270/2024

IN THE MATTER OF:

Anil Kumar

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**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENTS NO. 2 & 3 i.e. HARYANA STATE
POLLUTION CONTROL BOARD & DISTRICT
MAGISTRATE BHIWANI IN COMPLIANCE OF
ORDER DATED 31.01.2025**

I, Dr. Sunil Kumar Sheoran, Scientist-C, Regional
Officer, Haryana State Pollution Control Board, Bhiwani,
Haryana, do hereby solemnly affirm and declare as under:-

- A. That I am the authorised representative of HSPCB
& District Magistrate, Bhiwani in the above
captioned matter and as such am well conversant
with the facts and circumstances of the case
therefore I am competent to swear this affidavit.



MOST RESPECTFULLY SHOWETH:

1. That, in the OA No. 270/2024 titled as Anil Kumar Vs State of Haryana, this Hon'ble Tribunal had directed vide it's order dated 21.05.2024 that:-

"1. This original application under Sections 14 and 15 of the National Green Tribunal Act, 2010 has been registered in exercise of suomoto jurisdiction on the basis of a letter petition dated 15.09.2023 sent by Anil Kumar r/o VPO Paluwas (Bhiwani). The complainant has said that there is a factory namely M/s G.G. Enterprises, Ninan Nathuwas Road, VPO Paluwas, Rohtak Road, Bhiwani - 127021 which is engaged in cutting, grinding and washing of old batteries which contains hazardous substances, toxic material and the same is being discharged in open area causing pollution by contaminating ground water as well as land and surrounding areas.

2. In our view, the complaint in this application, at the first instance, can be looked into by the Local Authorities hence we constitute a jointCommittee comprising District Magistrate, Bhiwani and Haryana State Pollution Control Board (hereinafter referred to as 'State PCB')."



2. In compliance with the above directions, a joint inspection of M/s G.G. Enterprises, Ninan, Nathuwas Road, Paluwas, Bhiwani was conducted on 31.05.2024 by:

- I. Sh. Harbir Singh, SDM, Bhiwani
 - II. Sh. Kapil Singh, AEE, HSPCB, Bhiwani
3. During the inspection, the following observations were made:
- I. The unit is engaged in the manufacturing of small plastic components from plastic scrap using a cutting/grinding process.
 - II. The unit has obtained the necessary permissions from HSPCB and is complying with environmental norms.
 - III. The deficiencies observed during the inspection on 31.05.2024 were related to accounts and commercial matters, which do not pertain to environmental norms.
4. As per the findings of the inspection, no environmental violations were observed at the unit. However, compliance with commercial and financial regulations falls outside the scope of HSPCB's jurisdiction.
5. In compliance with the Hon'ble Tribunal's directive dated 31.01.2025, a notice was to be served to M/s G.G. Enterprises through the District Magistrate, Bhiwani. Accordingly, the notice was delivered by hand to Mr. Manish, the clerk of the unit (Mobile: 9034285695). Additionally, the notice was sent via the official email address of the unit. The acknowledgment of the email receipt is attached herewith **as Annexure-1**.



In view of the above facts and circumstances mentioned hereinabove, it is most respectfully prayed that the present appeal may kindly be dismissed qua the answering Respondent.

Date: 23.04.2025

Place: Bhiwani



S. Sheoran.
DEPONENT

VERIFICATION:-

Verified at Bhiwani on this 23rd day of April, 2025 that the contents of above affidavit are true and correct to my knowledge as per record and nothing material has been concealed therefrom.

S. Sheoran.
DEPONENT

NOTED & RECD
No. 323 Date 24.4.25

Date: 23.04.2025

Place: Bhiwani

25 April
Bhiwani
Dr. Sunil Kumar Sheoran
Deponent
Certified that the affidavit document has been read over and explained to the declarant, who seemed perfectly to understand it at the time of making thereof

S. Sheoran
NOTARY DISTRICT BHIWANI
SALJAN KUMAR VERMA

24 APR 2025

BY SPEED POST A.D./EMAIL

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
M.A. No. 15/2025

In
 Original Application No. 270/2024
 Anil Kumar Vs State of Haryana & Ors.

To

1. State of Haryana
 Through Secretary, Department of Environment,
 Government of Haryana,
 Environment and Forest, Directorate of Environment & Climate Change,
 Haryana, Bay No. 55-58, 2nd Floor, Paryatan Bhawan,
 Sector-2, Panchkula-134109
 Email: tonz.chd-mef@nic.in / environment@hry.nic.in(RESPONDENT NO.1)
2. Haryana State Pollution Control Board
 Through its Member Secretary,
 C-11, Sector-6, Panchkula, Haryana - 134109, Haryana
 Email: hspcb@hry.nic.in / hqhspcb@hspcb.org.in
hspcbho@gmail.com / hspcbrojr@gmail.com(RESPONDENT NO.2)
3. District Magistrate, Bhiwani, Haryana
 Mini Secretariat, Bhiwani
 Email: dcbhw@hry.nic.in / adcbhiwani1@gmail.com(RESPONDENT NO.3)
- ✓ 4. M/s G.G. Enterprises,
 (Project Proponent)
 Ninan, Nathuwas Road, Paluwas, Bhiwani
(RESPONDENT NO.4)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 31.01.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"9. In view of the observations made in the report of the Joint Committee, we consider it necessary to have response of (1) State of Haryana through Secretary, Department of Environment, Government of Haryana, (2) HSPCB, (3) District Magistrate, Bhiwani, Haryana and (4) the Project Proponent- M/s G.G. Enterprises, Ninan, Nathuwas Road, Paluwas, Bhiwani, who are impleaded as respondents No. 1 to 4.

10. The Registry is directed to prepare and attach memo of parties to the miscellaneous application and issue notices to respondents No. 1 to 4 requiring them to file their reply/response at least three days before the date of hearing fixed.

11. Notice be served on Project Proponent- M/s G.G. Enterprises, through the District Magistrate, Bhiwani and for this purpose notice issued to the Project Proponent be sent to the District Magistrate, Bhiwani by E-mail for getting service of the same effected on it and sending his report in this regard

12. List on 01.04.2025 for further consideration."

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 01.04.2025, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 31.01.2025.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 10th February, 2025.

Note: (For Orders, Cause Lists & other information, please visit our website www.ncgreentribunal.gov.in)

[Signature]
 10.02.2025
 Justice (Retd.) N.S.P.

Manish
 9034285695

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Regional Officer, HSPCB, Bhiwani <hspcbrojr@gmail.com>

NGT Notice through DM, Bhiwani

2 messages

Bhiwani Region, HSPCB <hspcbrojr@gmail.com>
To: ppcp@ggenterprises.co.in

Tue, Mar 18, 2025 at 11:04 AM

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**Thanx & Regards,
Regional Officer
Bhiwani Region**

पर्यावरण बचाने में सहयोग करें। यदि आवश्यक न हो तो प्रिंट न करें।

 **GGEnterpris.pdf**
7355K**ppcp@ggenterprises.co.in** <ppcp@ggenterprises.co.in>
To: "Bhiwani Region, HSPCB" <hspcbrojr@gmail.com>

Tue, Mar 18, 2025 at 11:15 AM

On 18-03-2025 11:04 am, Bhiwani Region, HSPCB wrote:

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Thanx & Regards,Regional Officer
Bhiwani Regionपर्यावरण बचाने में सहयोग
करें। यदि आवश्यक न हो तो
प्रिंट न करें।

Resp. Sir,

We have received the notice.

Thanks & Regards